

MR. SPEAKER : I am not going to allow it. No, no. I am not going to budge.

(Interruptions)

SHRI T. BASHEER : The Prime Minister of Pakistan said in New York.....

(Interruptions)**

MR. SPEAKER : No. It does not matter. Whoever said it, it does not matter for me. What matters is the rule of the House.

(Interruptions)**

MR. SPEAKER : Not allowed. No.

(Interruptions)

MR. SPEAKER : Mr. Minister, your members are not behaving.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : A grave decision has been taken by the Union Government which will harm the public sector. They are going to form a consultancy firm.....

MR. SPEAKER : Give it in writing. I will look into it. I assure you ; I will look into it.

(Interruptions)**

MR. SPEAKER : Not allowed.

(Interruptions)**

MR. SPEAKER : I will look into it ; that is what I said. Don't persist, Mr. Chowdhary. It is a very bad habit. I assure you that I will look into it.

SHRI INDRAJEET GUPTA : Please look into it.

MR. SPEAKER : Unnecessarily he is haranguing. I have given my undertaking.

SHRI SAIFUDDIN CHOWDHARY : Are you going to allow a discussion on this ?

MR. SPEAKER : I have said I will consider it. I will get the information...

SHRI SAIFUDDIN CHOWDHARY : That is right. I am happy about it.

(Interruptions)**

MR. SPEAKER : Mr. Ramswaroop Ram, if you persist, I will ask you to withdraw from the House.

(Interruptions)**

MR. SPEAKER : Sit down. No problem. Nothing like this. Nothing is going to form part of the record. Mr. Minister, I will ask your Member to withdraw from the House, if he persists like this. It is very bad on his part.

(Interruptions)**

MR. SPEAKER : Does not matter. You have to go by the rules. Not like this.

[Translation]

You can come and discuss it with me.

[English]

(Interruptions)**

MR. SPEAKER : This is not the proper way. Not allowed. Not allowed. Now Papers Laid. Mr. Arun Singh.

12 06 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Coastal Guard Acts

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 123 of the Coast Guard Act, 1978 :—

- (1) The Coast Guard (Law Officers) Recruitment Rules, 1986 published in Notification No. S.R.O. 214 in Gazette of India dated the 14th June, 1986.
- (2) The Coast Guard (General) Rules, 1986 published in Notification No. S.R.O. 4(E) in Gazette of India dated the 2nd May, 1986.

[Placed in Library. See No. LT—2771/86]

**Notifications under Customs Act and under
Central Excise Rules, 1944**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA PUJARI) : I beg to lay
on the Table—

(1) A copy each of the following
Notifications (Hindi and English
versions) under section 159 of the
Customs Act, 1962 :—

- (i) G.S.R. 751(E) to 759(E)
published in Gazette of India
dated the 13th May, 1986
together with an explanatory
memorandum relating to the
levy of auxiliary duty of
customs on goods falling
under the First Schedule of
the Custom Tariff Act, 1975.
- (ii) G.S.R. 903(E) published in
Gazette of India dated the
24th June, 1986 together
with an explanatory memo-
randum making certain
amendment to Notification
No. 276/85—Customs dated
the 28th August, 1985 so as
to provide for exemption
from additional duty of cus-
toms on polyester fibre to be
supplied to the handloom
sector for the manufacture
of low price fabrics under a
duly approved programme.

[Placed in Library. See No. LT—
2772/86]

(2) A copy each of the following
Notification (Hindi and English
versions) issued under the Central
Excise Rules, 1944—

- (i) G.S.R. 738(E) published in
Gazette of India dated the
8th May, 1986 together with
an explanatory note making
certain amendment to Notifi-
cation No. 177/86-CE dated
the 1st March, 1986 so as to
permit utilisation of special
Excise Duty lying unutilised

because of merger of basic
and special Excise Duties on
certain commodities in 1985
Budget for the payment of
basic Excise Duty on finished
Excisable goods.

- (ii) G.S.R. 795(E) published in
Gazette of India dated the
21st May, 1986 together with
an explanatory memorandum
regarding exemption to
narrow woven man-made
fabrics of width not more
than 30.5 cms. from the
whole of the duty of excise
leviable thereon.
- (iii) G.S.R. 796(E) published in
Gazette of India dated the
21st May, 1986 together with
an explanatory memorandum
making certain amendment
to Notification No. 109/75-CE
dated the 30th April, 1975
so as to substitute 'Chapter
58' appearing in the opening
paragraph by 'Chapter 58'
appearing in the opening
paragraph by Chapter 54 or
55 or sub-heading No. 5901-
20 or 6001.12'.
- (iv) G.S.R. 799(E) published in
Gazette of India dated the
22nd May, 1986 together with
an explanatory memorandum
regarding exemption to yarn
doubled or multifold from
the whole of the duty of
excise leviable thereon.
- (v) G.S.R. 800(E) published in
Gazette of India dated the
22nd May, 1986 together
with an explanatory memo-
randum regarding exemption
to plates, blocks, sheets and
strips of micro-cellular
rubber (other than plates,
blocks, sheets and strips of
latex sponge) from the whole
of the duty of excise leviable
thereon.
- (vi) G.S.R. 801(E) published in
Gazette of India dated the
22nd May, 1986 together

- with an explanatory memorandum regarding exemption to polypropylene staple fibre and tow tops from so much of the duties of excise as is in excess of amount calculated at the rate of Rupees 50/- per Kg.
- (vii) G.S.R. 811(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 221/86/CE dated the 2nd April, 1986 so as to exempt flavouring essences and concentrates used within the factory of production in the manufacture of aerated waters.
- (viii) G.S.R. 812(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum allowing set-off of the excise duty paid on the flavouring essences and concentrates brought from outside and used in the manufacture of aerated waters.
- (ix) G.S.R. 813(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum regarding exemption to specified parts and accessories when used as Original Equipment in the manufacture of power tillers.
- (x) G.S.R. 814(E) published in Gazette of India dated the 27th May, 1986 regarding exemption to tyres, tubes and flaps when used as Original Equipment in the manufacture of power tillers.
- (xi) G.S.R. 815(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 65/86-CE dated the 10th February, 1986 so as to exempt internal combustion engines when used as Original Equipment in the manufacture of power tillers.
- (xii) G.S.R. 816(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984 and 225/86-CE dated the 3rd April, 1986 so as to make certain changes in these notifications consequent on the enactment of Finance Bill, 1986.
- (xiii) G.S.R. 825(E) published in Gazette of India dated the 2nd June, 1986 together with an explanatory memorandum regarding concessional rate of excise duty of 20 per cent *ad valorem* for fuel efficient petrol driven motor vehicles of engine capacity not exceeding 1000 cc. namely, motor cars, vans and cross-country motor vehicles as against the normal rate of duty of 25 per cent *ad valorem*.
- (xiv) G.S.R. 850(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to self-adhesive tapes of plastics from the duty of excise as is in excess of 25 per cent *ad valorem*.
- (xv) G.S.R. 883(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 70/77-CE dated the 7th May, 1977 so as to withdraw Central Excise exemption in respect of Cigarettes supplied for consumption on

board a vessel of the Indian Navy.

- (xvi) G.S.R. 884(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 187/88-CE dated the 1st March, 1986 so as to substitute the words and figures 'Chapter 84 or 85' appearing in the First proviso by the words and figures 'Chapter 39 or 54 or 55'.

- (xvii) G.S.R. 855(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 192/68-CE dated the 16th November, 1968 so as to substitute 'sub-heading No. 4009.93' appearing in the opening paragraph by 'sub-heading No. 4009.92'.

- (xviii) G.S.R. 900(E) and 901(E) published in Gazette of India dated the 24th June, 1986 together with an explanatory memorandum prescribing an effective duty at the rate of 10 paise per kilogram on 'Cu' tobacco for use in the manufacture of machine rolled cigarettes and a nil rate of duty on 'dust of tobacco arising in the course of conversion of raw tobacco into cut tobacco into cut tobacco' while allowing simultaneously the said duty paid on 'cut tobacco to be set off against the excise duty payable on cigarettes.

- (xix) G.S.R. 904(E) published in Gazette of India dated the 24th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 191/85-CE dated the 28th August, 1985 so as to provide for

excise duty exemption to polyester fibre to be supplied to the handloom sector for the manufacture of low price fabrics under a duly approved programme.

[Placed in Library. See No. LT—2773/86]

**Correction of answer to USQ No. 3464
re : Licences issued to UPTRON for
electronic industry**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table a Statement (Hindi and English versions) (i) correcting the reply given on 19 March, 1986 to Unstarred Question No. 3464 by Shri Harish Rawat regarding Licences issued to UPTRON for Electronic Industry and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—2774/86].

**Notification under Administrative Tribunals
Act and All India Services Act**

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH JENGTI) : I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 :—

- (i) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules 1986 published in Notification No. G.S.R. 935(E) in Gazette of India dated the 4th July, 1986.

- (ii) The Orissa Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 396(E) in

Gazette of India dated the 4th July, 1986.

[Placed in Library. See No. LT—2775/86]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
- (i) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1986 published in Notification No. G.S.R. 378 in Gazette of India dated the 31st May, 1986.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986 published in Notification No. G.S.R. 380 in Gazette of India dated the 31st May, 1986.
 - (iii) The Indian Police Service (Pay) Second Amendment Rules, 1986 published in Notification No. G.S.R. 408 in Gazette of India dated the 7th June, 1986.
 - (iv) The Indian Police Service (Pay) Amendment Rules, 1986 published in Notification No. G.S.R. 409 in Gazette of India dated the 7th June, 1986.
 - (v) The All India Services (Leave) Amendment Rules, 1986 published in Notification No. G.S.R. 411 in Gazette of India dated the 7th June, 1986.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986 published in Notification No. G.S.R. 412 in Gazette of India dated the 7th June, 1986.
 - (vii) The Indian Police Service (Pay) Third Amendment Rules, 1986 published in Notification No. G.S.R. 480

in Gazette of India dated the 28th June, 1986.

- (viii) The All India Services (Study Leave) Amendment Regulations, 1986 published in Notification No. G.S.R. 496 in Gazette of India dated the 5th July, 1986.

[Placed in Library. See No. LT—2776/86]

12.08 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Electricity (Amendment) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 22nd July, 1986.”

INDIAN ELECTRICITY (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table the Indian Electricity (Amendment) Bill, 1986, as passed by Rajya Sabha.

12.09 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Twentieth Report

SHRI M. THAMBI DURAI (Dharam-puri) : I beg to present the Twentieth